NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.(IB) No. 46/KB/2018

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07th February 2018, 10.30 A.M.

Name	of the Company	K.N.Choudhury & Co. Pv	t.Ltd Vs- Nuddea Plantation	s Ltd.
Under Section		9 IBC		
SI. No.	Representa	nation of Authorized tive (IN CAPITAL TTERS)	Appearing on behalf of	Signature with date

MADHU SUDAN SARKAR

Applicant

M. S. Somer

7.218

Ld. Counsel for the operational creditor is present. No one is present from the corporate debtor's side.

Ld. Counsel for the operational creditor has filed the affidavit of service. It is understood that an effective service of the notice of admission to the corporate debtor has been made by E-mail and the notice sent by speed post is returned bearing remark of postal authorities "addressee is left". Therefore, effective and proper service of notice on the corporate debtor is hereby declared. However, no one appeared on behalf of the corporate debtor. I have taken note that computation statement regarding the amount not produced. The Ld. Counsel for the operational creditor prays for time to file the computation statement in tabular form. Prayer is allowed.

List it on 26/02/2018.

(Jinan K.R.) Member (J)

Sd